

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE 17th DAY OF DECEMBER 1986

Present : Hon'ble Justice K.S.Puttaswamy ... Vice-Chairman  
Hon'ble Shri P.Srinivasan ... Member

Application No.773/86(T)

M.G.Nitturkar,  
Son of Late Gopal Sataba Nitturkar,  
Hindu, Adult, aged about 50 yrs.,  
Assitant Master,  
Military School,  
BELGAUM

... Applicant

(Shri V.A.Mohan Rangam, Advocate)

Vs.

1. Union of India by its  
Defence Secretary,  
Government of India,  
NEW DELHI.
2. The Vice-Chief of Army Staff,  
Army Headquarters,  
General Staff Branch,  
DHOPA, NEW DELHI
3. The Principal,  
Military School,  
BELGAUM.

... Respondents.

(Shri N.Basavaraju, Advocate)

The application has come up for hearing before Court  
today. The Vice-Chairman made the following :

O R D E R

In this application received from the High Court  
of Karnataka under section 29 of the Administrative  
Tribunals Act, 1985, the applicant has sought for a

direction to the respondents to consider his case for promotion to the post of Master (Gazetted).

2. As early as 20-9-1956 the applicant joined service as an Assistant Master in the Military School, which is a civilian post in the Defence Ministry of the Government of India. He has still been rotting as an Assistant Master. He has sought for a direction to the respondents to consider his case for promotion and promote him to the post of Master (Gazetted).

3. Shri V.Mohanarangam learned counsel for the applicant, has placed before us a copy of the minutes of the 10th meeting of the Governing Council held on 3-4-1984 which alludes to the sanction of the post of a Master (Gazetted) in Arts and Crafts. But Shri N.Basavaraju, learned counsel for the respondents, submits that formal orders of Government sanctioning the creation of post of Master (Gazetted) has not so far been received by the Principal, Military School, Belgaum, where the applicant is now working.

4. In the proceedings of the Governing Council, it is expressly stated that the post of Master (Gazetted) Arts and Crafts has been sanctioned, by the Government. There appears to be a communication gap between the Government and the Military School, Belgaum. The applicant is due to retire in a short time. We therefore,

direct the respondents to immediately ascertain whether a post of Master (Gazetted) Arts & Crafts, has been sanctioned from the appropriate authorities and if there is such a sanction, then consider the case of the applicant for promotion to the sanctioned post of Master (Gazetted) with all such expedition as is possible in the circumstances of the case.

5. Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.

*Mo. Purushottam*  
VICE CHAIRMAN 17/12/86

*P. D. K. H.*  
17/12/86  
MEMBER

kam.